GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 3170 ANSWERED ON 17TH DECEMBER, 2015

SEPARATE LANE FOR EMERGENCY VEHICLES

3170. DR. SHRIKANT EKNATH SHINDE: SHRI RAHUL SHEWALE: SHRI VINAYAK BHAURAO RAUT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the instances of emergency in medical services getting delayed has increased in the cities due to traffic congestion on the roads;

(b) if so, the measures being taken to address this problem;

(c) whether it is proposed to allow retrofitting a box in the two-wheelers to carry medical aid related equipment;

(d) if so, the details thereof; and

(e) the time by which the decision is likely to be taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) & (b) As per Rule 10 of Rules of Road Regulations, 1989 under the Motor Vehicles Act, 1988, every driver shall, on the approach of a fire service vehicle or of an ambulance allow it free passage by drawing to the side of the road. Implementations of provisions of Motor Vehicles Act and Central Motor Vehicles Rules come under the purview of State Government.

(c) to (e) Ministry of Road Transport & Highways has notified the draft rules to amend the Rule 123 of Central Motor Vehicle Rules, 1989 vide notification No. GSR 789(E) dated 19.10.2015. The said Notification provides that on and after the 1st day of April, 2016, a box not exceeding 550 mm in length, 510 mm in width and 500 mm in height may be fitted on a motor cycle for carriage of any items. This also provides that no pillion rider shall be allowed on a motor cycle on which a box as specified in the above proviso has been fitted.